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**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

**APPLICATION NUMBER :
PETITION NUMBER : CP/20/2017
NAME OF THE PETITIONER(S) : THEJESWAR
NAME OF THE RESPONDENT(S) : SPECTRUM HI STYLE SHOPPERS PVT LTD + 4
UNDER SECTION : 241/242**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Am. Sridharan	Counsel for Respondents 1 R3 and 5	
2. B. Dhanaraj	Counsel for petitioners	

ORDER

Shri B Dhanaraj, counsel for petitioner present. Shri A M Sridharan, counsel for R1 to R3 & R5 present. Both the counsels have submitted their arguments. The petitioner has satisfied the requirements of Sec 244 of the Companies Act, 2013. Therefore, the petition is admitted for hearing and the respondents are directed to file counter in the CP. Counsel for the petitioner is directed to send private notice to R4 and file proof of sending and effecting service by way of an affidavit on the next date of hearing. In the meantime, the respondents are directed to maintain the shareholding pattern as on date and proper notice to be sent to the petitioner if any AGM is proposed and file revenue and expenditure statement from now onwards. Put up on **02.06.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)